

(c) the efforts made by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHIL): (a) No, Sir. While all the cement plants in the medium and large sector in the States of Madhya Pradesh and Gujarat are having capacity utilisation of much more than 30%, in the State of Uttar Pradesh two out of four plants have capacity utilisation of above 30%.

(b) and (c). Do not arise.

Delay in Conclusion of Contract in I.A.F.

5183. MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Will the PRIME MINISTER be pleased to state:

(a) the details of the inconsistencies pointed out by Comptroller and Auditor General about extra financial cost incurred because of the delay in conclusion of a contract in the Indian Air Force during the year ending March 31, 1992;

(b) whether the Government have investigated the matter and fixed responsibility for the infructuous expenditure said to have been incurred;

(c) if so, the details thereof and action taken thereon;

(d) if not, reasons therefor;

(e) whether the Government are aware that due to procedural delays and non-accountability of the sanctioning authorities, escalation in cost of projects in

the Services has become a routine matter; and

(f) if so, action taken or proposed to be taken to remedy the situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d). Para 3 of the C & AG's report for the period ended March 1992 highlights that in February 1991, the Ministry of Defence had taken more than 60 days for concluding a Supplementary Agreement resulting in extra expenditure of Rs. 3.92 crores due to procedural delays. This has been looked into by the Ministry. In order to ensure that such cases do not recur, the Ministry has laid down detailed guidelines which ensure that all such 'Supplementary Agreements' are concluded within 45 days.

(e) and (f). The Government has constituted Steering Committees to monitor projects at regular intervals of time to minimise the cases of time & cost overruns.

[*Translation*]

Fertilizer Factory, Ajeera

5184. SHRI CHHITUBHAI GAMIT: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether an assurance regarding one job to one family was given to the farmers whose land was acquired for fertilizer factory at Ajeera under KRIBHCO in Surat;

(b) if so, the details in this regard;